

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 2/TT/2020**

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period in respect of Spare Converter Transformer at Rihand for Rihand-Dadri HVDC Bipole Terminal in Northern Region
- Date of Hearing** : 10.3.2021
- Coram** : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member  
Shri Prakash Mhaske, Member, Ex-officio
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others
- Parties Present** : Shri R.B. Sharma, Advocate, BRPL  
Shri Mohit Mudgal, Advocate, BYPL  
Shri S.S. Raju, PGCIL  
Shri B. Dash, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri A.K. Verma, PGCIL  
Ms. Megha Bajpayee, BRPL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for truing up of tariff of 2014-19 tariff period and determination of tariff of 2019-24 tariff period in respect of Spare Converter Transformer at Rihand for Rihand-Dadri HVDC Bipole Terminal in Northern Region. He submitted that the COD of the asset was 1.12.2011.
  - b. The capital cost has been claimed after adjusting 50% of the quantified LD (liquidated damages). The deduction of LD has resulted in double deduction and hence it may be added back to compute the opening capital cost as on 1.4.2014. Additional information sought through Technical Validation letters has been filed *vide* affidavits dated 22.7.2020 and 27.10.2020. He further submitted that UPPCL has filed its reply *vide* affidavit dated 6.6.2020 and rejoinder to the reply has been filed *vide* affidavit dated 9.3.2021.



3. Learned counsel for BRPL submitted that the reply has been filed *vide* affidavit dated 9.3.2021 and made submissions in the instant petition for not allowing the tariff for spare asset not in use. He submitted that the capital cost and other components of the tariff cannot be allowed under the 2014 Tariff Regulations and the 2019 Tariff Regulations as per APTEL judgment in Appeal No. 98 of 2015. He submitted that contentions pertaining to income tax on transmission business, Indian Accounting Standards and Return on Equity have already been explained and submitted before the Commission *vide* affidavit dated 9.3.2021, which may be considered.
4. The learned counsel of BYPL submitted that BYPL is adopting the submissions made by the learned counsel for BRPL.
5. Upon hearing the parties, the Commission directed the Petitioner to file rejoinder to reply of BRPL, if any, by 19.3.2021, and observed that no extension of time shall be granted.
6. Subject to above, the Commission reserved order in the matter.

**By order of the Commission**

Sd/-  
**(V. Sreenivas)**  
**Deputy Chief (Law)**

